

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>14.02.2007</u></p> <p><u>OA No. 308/2006</u></p> <p>Mr. C.B. Sharma, Counsel for the applicant. Mr. Gaurav Jain, Counsel for the respondents.</p> <p>Heard the learned counsel for the parties.</p> <p>For the reasons dictated separately, the OA is disposed of.</p> <p style="text-align: right;">(KULDIP SINGH) VICE CHAIRMAN</p> <p>AHQ</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

Jaipur, the 14TH day of February, 2007

ORIGINAL APPLICATION NO. 308/2006

CORAM:

HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN

Uitendra Kumar Bargava son of Shri Vidhya Prasad Bhargava aged about 31 years, resident of Village & Post Khanda Sharol (Shahbad) District Baran and presently working as Gramin Dak Sevak, Mail Carrier, Khanda Sharol Branch Post Office, under Shahbad Sub Post Office District Baran Kota Postal Division, Kota.

By Advocate: Mr. C.B. Sharma

.....Applicant

Versus

1. Union of India through its Secretary, Government of India, Department of Posts, Ministry of Communication & Information Technology, Dak Bhawan, New Delhi.
2. Postmaster General, Rajasthan Southern Region, Ajmer.
3. Sr. Superintendent of Post Offices, Kota Postal Division, Kota.
4. Inspector of Post Offices, Sub Division (North) Baran.

By Advocate: Mr. Gaurav Jain

.....Respondents

ORDER (ORAL)

Applicant has filed this OA u/s 19 of the Administrative Tribunal's Act 1985, praying for the following reliefs:-

- "(i) That the entire record relating to the case be called for and after perusing the same notice dated 10.08.2006 (annexure A/1) be quashed and set aside with all consequential benefits.
- (ii) That the respondents be further directed not to harass the applicant without procedure established by Law and applicant be

continued on the post being regular appointee and also to release pay & allowances as drawn by him upto 2002 presently.

- (iii) Any other order/direction of relief may be granted in favour of the applicant which may be deemed just and proper under the facts & circumstances of the case.
- (iv) That the cost of this application may be awarded."

2. During the course of arguments, learned counsel for the applicant produced a letter whereby the notice of termination of service issued under Rule 8 of GDS (Conduct & Employment) Rule 2001 dated 10.08.2006 was withdrawn with immediate effect. The copy of the said letter is taken on record.

3. In view of this subsequent development, learned counsel for the applicant submits that he wants to withdraw this OA. He is permitted to do so. The OA is dismissed as withdrawn.


(KULDIP SINGH)
VICE CHAIRMAN

AMQ